OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

BANGALORE FORT FARMS LIMITED

(Regd. Office: #44, 3rd Floor, South End Road, Above Univercell Outlet, Basavanagudi, Bangalore- 560 004)

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of M/s. Revati Holdings Private Limited (hereinafter referred to as **"the Acquirer"**) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations**") in respect of Open Offer ("**Offer**") for the acquisition of 20,800 (Twenty Thousand Eight Hundred) fully paid-up equity shares of Rs. 10/- each, representing 26.00% of the equity and voting share capital of Bangalore Fort Farms Limited (hereinafter referred to as the "**Target Company**" or "**BFFL**"). The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirer has appeared in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions and Sanjivini (Kannar Daily) Bangalore Edition on 22.04.2014.

1. The Offer Price is Rs. 360/- (Rupees Three Hundred Sixty Only) per equity share payable in cash ("**Offer Price**"). There has been no revision in the Offer Price.
2. Committee of Independent Directors ("**IDC**") of the Target Company has recommend acceptance of the Open Offer made by the Acquirer, as the Offer Price of Rs. 360/- (Rupees Three Hundred Sixty Only) per equity share as detailed in the PA, is significantly higher than both the fair value per equity share and book value per equity share of the Target Company as on 31.03.2013 which is Rs. 111.40 (Rupees One Hundred Eleven and Forty Paisa) and Rs. 334.21 (Rupees Three Hundred Thirty Four and Twenty One Paisa Only) respectively as certified by the Chartered Accountant.

   The recommendation of IDC was published in the aforementioned newspapers on 11.08.2014.
3. There has been no competitive bid to this Open Offer.
4. The Letter of Offer ("**LOF**") has been dispatched to all the Public Share holders of Target Company on 06.08.2014.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   - Name & Address of the first holder, name(s) & address(s) of joint holders, if any, registered folio no., share certificate no., distinctive nos., no. of shares held, no. of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the Acquirer kept blank so as to reach the Registrar to the Offer on or before Closure to the Offer i.e. 28.08.2014.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 28.04.2014. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. CFD/DCR1/1/14 dated August 01, 2014 which have been incorporated in the LOF.
7. **Any other material change from the date of PA:**
   - In compliance with regulation 24(1) read with regulation 17 of the SEBI (SAST) Regulations, Mr. Lakshman Srinivasan and Mr. Srinivasan Ramakrishna Iyengar, the nominee Directors of the Acquirer, were appointed as the Additional Directors on the Board of the Target Company on 08.08.2014. Further, the Acquirer has also transferred the equity shares forming part of the Share Purchase Agreement ("**SPA**") dated 11.04.2014 in their name on 08.08.2014 in compliance with regulation 22(2) read with regulation 17 of the SEBI (SAST) Regulations.
8. **Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Date of the Public Announcement	April 11, 2014	Friday	April 11, 2014	Friday
Publication of Detailed Public Statement in newspapers	April 22, 2014	Tuesday	April 22, 2014	Tuesday
Last date for making a Competing Offer	May 15, 2014	Thursday	May 15, 2014	Thursday
Identified Date*	May 26, 2014	Monday	July 30, 2014	Wednesday
Date by which Letter of Offer was to be dispatched to the shareholders	June 02, 2014	Monday	August 06, 2014	Wednesday
Date of commencement of tendering period	June 09, 2014	Monday	August 13, 2014	Wednesday
Date of closure of tendering period	June 20, 2014	Friday	August 28, 2014	Thursday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	July 04, 2014	Friday	September 12, 2014	Friday

** Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the parties to the SPA including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Offer.*

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Ms. Urvi Belani)
31, Ganesh Chandra Avenue,
2nd Floor, Suite No. – 2C, Kolkata – 700 013
Tel No. : (033) 2225-3940
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Place: Kolkata **Date: 12.08.2014**